

# THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR ORDER SHEET

APPLICATION NO.: \_\_\_\_\_

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

05.05.2006

OA No.155/2006

None present for applicant.

Let the matter be listed on 17.5.2006.

  
(M.L. CHAUHAN)  
MEMBER (J)

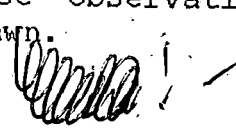
AHQ

OA No.155/2006.

17.05.2006.

Mr. Sandeep Garssa counsel for the applicant.

Learned Counsel for the applicant submits that the applicant wants to withdraw this OA with a liberty to file another OA for the same cause of action. In view of the submission made by the Learned Counsel for the applicant, the applicant is permitted to withdraw this OA. It is made clear that it will be permissible for the applicant to file substantive OA for the same cause of action and further it will also be open for the ~~Respondent~~ to raise all permissible objections. With these observations, the OA is disposed of as withdrawn.

  
(M. L. CHAUHAN)  
JUDICIAL MEMBER

P.C./

Copy given vide No. 314.